

ITEM NO.14

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 29752/2025

[Arising out of impugned final judgment and order dated 23-08-2025 in FAFO No. 283/2015 passed by the High Court of Judicature at Allahabad]

ASHOK KUMAR & ORS.

Petitioner(s)

VERSUS

RAJBALI BHAGAURI KOHAR & ORS.

Respondent(s)

IA No. 263228/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 263226/2025 - EXEMPTION FROM FILING O.T.

Date : 31-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. P.V.Yogeswaran, Adv.  
Mr. Ashish Kumar Upadhyay, AOR  
Ms. Maitri Goal, Adv.  
Mr. V Kandha Prabhu, Adv.  
Ms. Dhatri Singh, Adv.  
Mr. Narendra Kumar Pandey, Adv.  
Mr. Rittik Pandey, Adv.  
Mr. Abhishek Shrivastav, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

We are not inclined to interfere with the impugned judgment and order passed by the High Court. The Special Leave Petition is, accordingly, dismissed.

However, it would be open for the petitioner to move an appropriate application before the High Court

for early listing and disposal of the pending matter.  
If such an application is filed by the petitioners,  
the same would be considered by the High Court on its  
own merits.

Pending application(s) shall stand disposed of.

(NEETU KHAJURIA)  
ASST.REGISTRAR-CUM-PS

(RANJANA SHAILEY)  
ASSISTANT REGISTRAR